

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 137
CP(IB) 395 of 2020

Order under Section 33 & 34 IBC

IN THE MATTER OF:

Shri Pramod Kumar Pathak
V/s
Arfat Petrochemicals Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..21/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

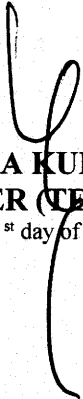
PRESENTS:

For the Applicant : Advocate, Mr. Pankaj Jain
For the Respondent : Advocate, Mr. Vishal Dave along with Advocate, Mr.
Nipun Singhvi


ORDER

Since, the matter is pending before Hon'ble NCLAT against our order dismissing the Section 7 of the IB Code, hence, it is not possible to pass any order at this stage unless the appeal is decided by Hon'ble NCLAT.

List the matter for further consideration on 20.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 21st day of June, 2021


(MADAN B GOSAVI)
MEMBER (JUDICIAL)